



2026-DHC-3613



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 27th April, 2026*

+ W.P.(CRL) 1341/2026 & CRL.M.A. 12864/2026 & CRL.M.A.
12865/2026
SUNIL GOEL

.....Petitioner

Through: Mr. Naveen Dabas, Mr. Sandeep
Singh Nainwal and Mr. Vicky,
Advocates alongwith petitioners in
person.

versus

THE STATE (NCT OF DELHI) AND ORS

.....Respondent

Through: Mr. Sanjay Lao, Standing Counsel
(Crl) with Mr. Abhinav Arya, Mr.
Priyam Agarwal and Mr. Aryan
Sachdeva, Advocates.

W/SI Shikshawati.

Ms. Charu Aneja and Mr. Honey Gola
and Mr. Vicky, Advocates for R-2 to 5
alongwith R-2 to R-5 in person.

+ W.P.(CRL) 1357/2026 & CRL.M.A. 13039/2026 & CRL.M.A.
13040/2026
MAHAVIR GOEL AND ANR

.....Petitioner

Through: Ms. Charu Aneja and Mr. Honey Gola
and Mr. Vicky, Advocates for P-1 & 2
alongwith petitioner Nos. 1 & 2 in
person.

versus

THE STATE (NCT OF DELHI) AND ANR

.....Respondent



Through: Mr. Sanjay Lao, Standing Counsel (Crl) with Mr. Abhinav Arya, Mr. Priyam Agarwal and Mr. Aryan Sachdeva, Advocates.
W/SI Shikshawati.
Mr. Naveen Dabas, Mr. Sandeep Singh Nainwal and Mr. Vicky, Advocates for R-2.

CORAM:
HON'BLE MR. JUSTICE MANOJ JAIN
JUDGMENT (oral)

1. Both these abovesaid cases, being connected, have been taken up together.
2. An incident had taken place on 23.11.2023 at Venkateshwar School Premises, Sector-10, Dwarka.
3. According to Mr. Sunil Goel (complainant in FIR No.567/2023, registered at P.S. Dwarka South), when he went to the School to inspect the standard of the food quality in canteen, he found the same extremely poor and unhygienic and thereafter, there was some ruckus with Mr. Mahavir Goel (Chairman of the abovesaid School) and Mr. Abhishek Goel (son of Mr. Mahavir Goel).
4. It will be also important to mention that Mr. Sunil Goel and Mr. Mahavir Goel are real brothers.
5. On the same day, the School staff also reported the matter to the police claiming that Mr. Sunil Goel had assaulted them and used inappropriate words. Such complaint was though registered at the instance of Ms. Chandni, a school teacher, there were complaints from the other school teachers also i.e. respondent Nos. 3 to 5 in W.P.(CRL) 1341/2026. These complaints



resulted in registration of FIR No.564/2023, at P.S. Dwarka South, Delhi.

6. Fortunately, all the parties have settled all their disputes amicably and respective *Memorandum of Understanding (MoU)/Compromise Deed*, both dated 20.04.2026, have been placed on record.

7. As per such *Compromise Deed*, the incident had taken place on the basis of some misunderstanding and parties have now agreed to settle the matter and they have also undertaken not to initiate any civil or criminal action against the opposite side or their family members and have agreed to withdraw all the allegations and counter-allegations, unconditionally.

8. The abovesaid MoU are duly signed by respective parties

9. The concerned complainants i.e. respondent Nos. 2 to 5 in W.P.(CRL) 1341/2026 and respondent No.2-Mr. Sunil Goel in W.P.(CRL) 1357/2026 are present in Court and have been duly identified by their respective counsel as well as by I.O. who is present in Court.

10. When asked, both the parties reiterate the terms of abovesaid respective settlements and submit that the settlement has been arrived at voluntarily, without any influence, coercion or threat from any corner whatsoever and, therefore, they would have '*no objection*' if the FIRs in question are quashed.

11. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose. In any case, even the complainants in both the FIRs do not wish to press any charges against each other.

12. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the FIRs in question.

13. Consequently, to secure the ends of justice, FIR No.564/2023 dated



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25.11.2023 and FIR No. 567/2023 dated 26.11.2023, both registered at P.S. Dwarka South, Delhi, for commission of offences under Sections 509/427 IPC and Sections 325/341/506/34 IPC, respectively, along with all consequential proceedings arising therefrom, are, hereby, quashed. Original MoU/*Compromise Deed* dated 20.04.2026 and original affidavits of the parties, copies of which have been placed on record in the present proceedings, shall be submitted before the learned Trial Court within four weeks from today, so that these become part of Trial Court Record.

14. The petitions stand disposed of in aforesaid terms.

15. Pending applications also stand disposed of.

(MANOJ JAIN)
JUDGE

APRIL 27, 2026/ss/sa